assist him. Unless he completes six months' continuous service he cannot be put on the temporary cadre.

## INCENTIVES TO FARMERS

- •186. SHHI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether Government, in consultation with the Planning Commission, have formulated any scheme to give incentives to farmers; and.
- (b) if so, the details of the scheme and how and when it will be enforced?

THE MINISTER OF STATE IN THE IS MINISTRY OF POOD AND AGRICULTURE (SHHI RAM SUBHAGE SINGH): (a) and (b) A statement is laid on the Table of the Sabha.

## STATEMENT

- (a) Yes.
- (b) The incentives which are commoniy being given to the agricul- 'turists all over the country to induce ☐ them to increase production take the form of Governmental assistance and award of prizes. Assistance is given to the cultivators by the Central and State Government<sup>^</sup> in the form of subsidies and loans, short, medium and under the various agricultural long-term. production schemes included in the Third Five Year Plan.

Prizes are awarded under the svheme of 'Crop Competitions' and 'Community Awards', which are already in force. Under the former, individual cultivators participate in crop competitions at the village, block, district, state and All-India levels and try to raise the yield per acre by adoption of improved farming practices, Prizes in cash or in kind are awarded to the first two or three winners at each level of competition. Besides, certificates of merit arc also awarded to the prize winners. The, first prize winner in respect of each

crop at the all India level  $i_s$  awarded a certificate of 'Krishi Pandit.'

The Community Awards, as distinguished from Crop Competitions, are linked with increases in production over larger areas. Each State and District where the total production of foodgrains exceeds by 15 per cent or more, the average out-term of the corresponding preceding three years qualify for a Community Award, the value of the State level award being Rs. 75,000/- and that of the District level award being Rs. 15,000/-. In addition, the Stale achieving the highest percentage increase in production is awarded a 'Rashtra Kalash' (Silver Trophy) and, similarly, the highest producing district in each State, gets a 'Rajya Kalash'. A separate award called the 'Rashtrapati Kalash' has also been instituted in the case of Union Territories from 1960-61. The Award money earned by States/Districti is utilised for the benefit of cultivators.

SHRI SITARAM JAIPURIA; From the statement it appears that assistance is given to the cultivators by the Central and State Governments in the form of subsidies and loans, short, medium and long-term, under the various agricultural production schemes included in the Third Five Year Plan. May I know from the hon. Minister what has been the amount of assistance and loans granted and has any survey been made as to what have been the benefits derived out of this assistance given to them?

SHRI RAM SUBHAG SINGH: The total value of the awards granted by the Centre to State Governments under the scheme for award of community prizes, is over Rs. 65 lakhs for 1958-59 to 1960-61. So far we have made no assessment though oi course we know roughly the effed that has been created by the utilisation of these sums.

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SHRI SITARAM JAIPURIA: Miy I know if the Planning Commiss on's Panel on Agriculture has expressed its feeling that the incentives offered to the farmers are not being prorerly utilised and that the administrative machinery that is dealing with this problem needs to be geared up and if it is correct what steps are c eing taken in this direction?

SHRI RAM SUBHAG SINGH: We know our own minds and I think that the administrative machinery is quite effective. If we notice any deficiency we will certainly rectify that.

SHRI SITARAM JAIPURIA: My question was whether the Plar ning Commission's Panel on Agriculture has pointed out this fact or not. The hon. Minister has not said whether the Planning Commission has pointed out this discrepancy or not and I would like to know it from the hon. Minister.

SHRI RAM SUBHAG SINGH; It has not been brought to our notice ;-et.

SHRI BHUPESH GUPTA: In view of the fact that the landlords have now begun to call themselves farmers, may I know wherther the Government has made any proper definition as to what 'farmer' acually means? Does it mean the tiller of the soil or does it also include the landlords and other big farmowneis?

SHRI RAM SUBHAG SINGH; I do not think it is a good thing to go on propagating what existed pri( r to achievement of independence because since independence virtually every State in India has effected lard reforms and landlords of the type which the hon, questioner has mentioned are not in existence.

SHRI BHUPESH GUPTA: Is it the hon. Minister's contention that there are no such people who can be called land-owners, who do not cu tivate either with the help of their families or with their own hand but employ agricultural labourers and others? If

so, I would like to know whether it is not a fact that much of the assistance provided by the Government is going Jo these exploiting classes rather than to the tillers of the soil.

SHRI RAM SUBHAG SINGH: In the field of agriculture there is no exploiting class as my hon. friend •ays.

SHRI BHUPESH GUPTA: Sir, how do you like this answer?

SHRI B. K. GAIKWAD: Mav I know whether the benefits of the scheme to give incentives to farmers would go to the small holders? Because when loan is given to the farmers, some land has alwayj to be shown as security and the small holders will not have that much land. That is why I am putting this question whether the benefits of this scheme will go to the small holders.

SHRI RAM SUBHAG SINGH: Sir, this is a very relevant question and we are trying to do our best to help these small holders; not only the small holders but also the landless agriculturists and It is from that point of view that co-operatives, etc. are being launched and those cooperatives the landless agriculturist\* are given fair representation.

श्री विमलकुमार मन्नालालजी चौरडिया : क्या श्रीमान यह बतलाने की कृपा करेंगे कि कृषकों को उत्पादन का उचित मृल्य मिले, इसी दुष्टि से उपराष्ट्रपति महोदय ने जब राष्ट्रपति के कर्त्तव्यों का भार संभाला था तो उस समय ग्रपने ग्रभिभाषण में यह कहा था कि उनको उचित मुल्य मिलना चाहिए लेकिन हमारे शासकीय फार्म जैसे सुरतगढ फार्म में हमको सारी सुविद्याएं होने के बाद भी, चुंकि कीमतें इतनी कम है उत्पादन की सामग्री की कि उसकी वजह से घाटा होता है, तो ऐसी स्थिति में कृषक को उसके उत्पादन का उचित मुख्य मिल सके

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इसके बारे में जांच करने की शासन या प्लानिंग विभाग कोई योजना बना रहा है ?

श्री राम सुभग सिंह: णासन की दृष्टि में यह बात बिलकुल स्पष्ट है कि किसानों की उचित मूल्य मिलना चाहिये श्रीर उसकी दिलाने के लिए हम हर संभव प्रयास कर रहे हैं श्रीर इसे पूरा करेंगे।

SHRI I. K. GUJRAL: May I know if the Government propose to start small stations for supplying tractor\* to small farmers in the various Blocks as has been given out by the Punjab Government?

Shri RAM SUBHAG SINGH: Yei, Sir. It is a part of our scheme and that is why it  $i_s$  being given out by the Government of Punjab.

श्री विमलकुमार मन्नालालजा चौरड़िया: क्या श्रीमान को . .

MR. CHAIRMAN; Mr. Chordia, thii is your second supplementary qu\*i-tion.

श्री विभलकुमार मन्नालालजीं चौरड़ियाः जी हां। तो क्या श्रीमान् को यह जात है कि सूरतगढ़ फामं में सारी सुविधायें हैं श्रीर विलकुल बेस्ट मैनेजमेंट है श्रीपका, इसके बावजूद जिस बाजार भाव को श्रीप उचित मानते हैं उसके कारण उस फामं में सन् १६६२-६३ में ७,४४,७४७ रु० का घाटा रहा, तो ऐसी स्थिति में उचित मूल्य के संबंध में क्या शासन विशेष जांच कराने का प्रयत्न करेगा।

श्री राम सुभग सिंह: मैंने यह कभी नहीं कहा कि जो भाव इस वक्त हैं वह उचित भूल्य है। सूरतगढ़ फार्म में घाटे के कई कारण हैं जिनमें एक मुख्य कारण घग्घर नदी में बाढ़ का श्राना है जिससे खड़ी फसल वह जातें है। पिछले वर्ष भी वहां इसका श्रसर पड़ा। •187. [The questioner (Shri Surjit Singh Atwal) was absent. For answer, vide cols. 1273-74 infra.]

to Questions

## CONTRACT WITH ANTWERP BELL COMPANY

- •188. SHRI A. D. MANI: Will the Minister of Posts and Telegraphs be pleased to state:
- (a) 1 whether it is a fact that Gov ernment have entered into a contract with the Antwerp Bell Telephone Company of Belgium for expansion of the t&lephone service in that country; and
- (b) if so, what is the nature of the expansion covered by the contract?

THE DEPUTY MINISTER IN THI DEPARTMENT OF POSTS AND TELE-GRAPHS (SHRI B. BHAGAVATI): (a) The Government has indicated to Bell Telephone Company of Belgium the intention of placing an order on them for supply of equipment or expansion of telephone service in India. Discussions are in progress with the Engineers of the Company for the finalisa-tion of specifications etc., with regard to this order.

(b) The nature of the expansion, covered by the order, is for the supply of 48.00Q lines of local exchange equipment and 6,500 lines of trunk exchange equipment.

SHRI A. D. MANI: As a result of this expansion how many more telephone connections will' be available in the country?

SHRI B. BHAGAVATI: It is not possible for me to indicate that just at present. Telephones will be more. Now we shall have:

Bombay .. 30,000 lines
Delhi .. 13,000 lines
Madras .. 5,000 lines